

ITEM NO.9

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 390/2022

PATITAPABAN PANDA

Petitioner(s)

VERSUS

ORISSA HIGH COURT REPRESENTED THROUGH  
ITS REGISTRAR GENERAL & ORS.

Respondent(s)

(IA No. 77965/2022 - CLARIFICATION/DIRECTION)

Date : 02-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Rajiv Dutta, Sr. Adv.  
Mr. Mohit Kumar Gupta, AOR  
Ms. Shailja Kulshreshtha, Adv.

For Respondent(s) Mr. Sibho Sankar Mishra, Adv.  
Mr. Debabrata Dash, Adv.  
Mr. Niranjana Sahu, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

One of the grievances raised in the instant writ petition filed under Article 32 of the Constitution of India pertains to the recommendations made by the Permanent Committee with regard to the designation of learned Advocate practicing in Orissa High Court.

Mr. Rajiv Dutta, learned Senior Advocate, submits that after having considered the names of the concerned Advocates, the Permanent Committee

recommended some, but did not find 40 persons worthy to be recommended for designation as Senior Advocates.

It is submitted that the details of these 40 Advocates ought to have been placed before the Full Court and the final call had to be taken by the Full Court, which requirement was not fulfilled in the instant case.

Mr. Sibbo Sankar Mishra, learned Advocate appearing for the Orissa High Court, has invited our attention to the affidavit in reply filed on behalf of the Orissa High Court, in which it is categorically asserted that the names of all persons, including those who were not recommended to be designated, were also considered by the Full Court before the final resolution was adopted by the Full Court.

In the circumstances, we see no reason to entertain this writ petition. The writ petition is dismissed.

Pending application also stands disposed of.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
COURT MASTER